

FORM B
Public Announcement

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HOTEL REEVA PRIVATE LIMITED

Sl. No	Particulars	Details
1	Name of Corporate Debtor	Hotel Reeva Private Limited
2	Date of incorporation of Corporate Debtor	17 th August 2005
3	Authority under which Corporate Debtor is incorporated / registered	Companies Act / Registrar of Companies - Mumbai
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U550100MH2005PTC155391
5	Address of the registered office and principal office (if any) of Corporate Debtor	302, Manju Castle, Church Road, behind St. Xaviers School, Vile Parle (west), Mumbai-400056
6	Date of closure of Insolvency Resolution Process	27 th July 2019
7	Liquidation commencement date of Corporate Debtor	1 st October 2019. (Order passed on 26 th September 2019; copy made available on 1 st October 2019)
8	Name and registration number of the Insolvency Professional acting as Liquidator	Name: Anuj Bajpai IBBI Registration No: IBBI/IPA-001/IP-P00311/2017-18/10575
9	Address and e-mail of the Liquidator, as registered with the Board.	Address: Headway Resolution and Insolvency Services Pvt. Ltd 1006, 10 th Floor, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: anuj19603@yahoo.co.in;
10	Address and e-mail to be used for correspondence with the Liquidator	Address: 708, 7 th Floor, Raheja Centre, Nariman Point, Mumbai - 400021, Maharashtra. Email: cirpreeva@gmail.com
11	Last Date for submission of claims	31 st October 2019

Notice is hereby given that the National Company Law Tribunal Mumbai Bench) has ordered the commencement of liquidation of Hotel Reeva Private Limited on 26th September 2019. (Order passed on 26th September 2019; copy made available on 1st October 2019).

The stakeholders of Hotel Reeva Private Limited are hereby called upon to submit their claims with proof on or before 31st October 2019, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 1st October 2019
Place - Mumbai

Anuj Bajpai
IBBI/IPA-001/IP-P00311/2017-18/10575
Liquidator for Hotel Reeva Private Limited